

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**A.B.A. No.1705 of 2021**

-----

1. Mahadeo Bhagat			
2. Brijmohan Bhagat			
3. Janti Kumari @ Jayanti Bhagat			
4. Kunti Bhagat	....	....	Petitioners
Versus			
The State of Jharkhand	....	....	...Opposite Party

-----

**CORAM : HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

-----

For the Petitioners	: Mr. Arvind Prajapati, Advocate
For the State	: Mr. Sunil Kumar Dubey, Addl.P.P

-----

**Order No.02 Dated- 17.04.2021**

Heard the parties through video conferencing.

Learned counsel for the petitioners undertakes to remove the defects pointed out by the stamp reporter within two weeks after the lockdown is over.

In view of personal undertaking given by the learned counsel for the petitioners, the defects pointed out by the stamp reporter are ignored for the present.

Apprehending their arrest in connection with Lohardaga P.S. Case No. 124 of 2020 instituted under Sections 341, 323, 324, 307, 504, 506/34 of the Indian Penal Code, the petitioners have moved this Court for grant of privileges of anticipatory bail.

Learned counsel appearing for the petitioners submits that the allegation against the petitioners is that the petitioners along with the co-accused person in furtherance of the common intention attempted to murder the informant- Etwari Bhagat and the victim-Sanjay Bhagat causing injuries to them. It is submitted that the allegation against the petitioners is false. It is next submitted that for the selfsame occurrence, from the side of the petitioners, petitioner no.2 also lodged Lohardaga P.S. Case No.125 of 2020. It is further submitted that there was free fight between the parties and the petitioners had no intention to kill anybody. It is further submitted that the petitioners undertake that they will not annoy or disturb the informant or any of his family members in any manner during the pendency of the case. It is lastly submitted that the petitioners are ready and willing to co-operate with the investigation of the case and undertake to jointly pay ad interim victim compensation of Rs.15,000/- without prejudice to their defence in this case in favour of the informant. Hence, it is submitted that the petitioners be given the privileges of anticipatory bail.

Learned Addl.P.P appearing for the State opposes the prayer for anticipatory bail of the petitioners.

Considering the submissions of learned counsels and the facts and circumstances stated above, I am inclined to grant privileges of anticipatory bail to the petitioners. Accordingly, the petitioners are directed to surrender in the Court of learned C.J.M., Lohardaga within six weeks from today and in the event of their arrest or surrendering, the petitioners will be enlarged on bail on jointly depositing a demand draft of Rs.15,000/- as ad interim victim compensation without prejudice to their defence in this case drawn in favour of the informant and on furnishing bail bond of Rs.25,000/- (Twenty five thousand) each with two sureties of the like amount to the satisfaction of learned C.J.M., Lohardaga in connection with Lohardaga P.S. Case No. 124 of 2020 **with the condition that they will co-operate with the investigation of the case and appear before the investigating officer as and when noticed by him and furnish their mobile numbers and photocopy of the Aadhar Card with an undertaking that they will not change their mobile numbers during the pendency of the case** and with the condition that they will not annoy or disturb the informant or any of his family members in any manner during the pendency of the case and subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

In case the petitioners jointly deposit the said demand draft, the court below is directed to issue notice to the informant and on his proper identification, the court below shall handover the same to him forthwith.

**(Anil Kumar Choudhary, J.)**